

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.557/2019
P.S. Hari Nagar
State Vs. Sakvir @ Samrat
U/s 392/397/34 IPC**

18.07.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

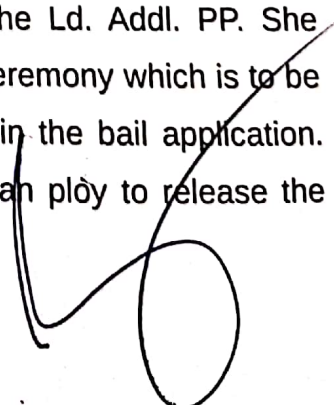
This is an application under Section 439 Cr.P.C. for granting of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Addl. PP for the State.
Sh. Mohd. Iliyas, counsel for the applicant/accused (through VC).

Arguments heard. Reply of the bail application and the verification of death certificate of father of accused filed by the IO SI Rahul perused.

By way of the present application, interim bail for a period of 40 days has been sought on the ground that the father of the applicant/accused expired on 13.06.2020 and the presence of the applicant/accused is required for performing 40th days ceremony of his father. It is submitted by the counsel for the applicant/accused that the accused shall abide by all the terms and conditions impose while granting the interim bail to him. It is prayed that interim bail for a period of 40 days be granted to the applicant/accused so that he can perform the 40th days last rite ceremony of his father.

The bail application is opposed by the Ld. Addl. PP. She submitted that no specific ceremony or 40th days ceremony which is to be performed by the applicant/accused is mentioned in the bail application. She submitted that this application is nothing but an ploy to release the applicant/accused on interim bail from the Jail.



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I have heard the submissions of both the sides. The factum of death of the father of the victim has been verified by the IO. The father of the applicant/accused expired on 13.06.2020 and his last rite has already been performed. No specific ritual or 40th days ceremony has been mentioned in the application. The allegations levelled against the applicant/accused are also serious in nature. Keeping in view the overall facts and circumstances of the case, no ground for interim bail is made out. The bail application is accordingly dismissed.

Copy of the order be given dasti.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
18.07.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.25/2020
P.S. Anand Parbat
State Vs. Sonu
U/s 302/34 IPC

18.07.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for extension of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Addl. PP for the State.
Sh. Atul Kumar Sharma, counsel for the applicant/accused.

Heard.

After advancing arguments for some time, the counsel for the applicant/accused seeks permission to withdraw the application. An endorsement to that effect has been made by him on the application. In view of the same, the application is dismissed as withdrawn.

At request, copy of the order be given dasti.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
18.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1429

FIR No. 687/2020

PS : Nihal Vihar

U/S: 354/354A/373/376/506/34 IPC

State Vs. Sonu & Anr.

18.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Vikas Kumar, Ld. Counsel for applicant/accused.

Reply filed be taken on record.

The presence of IO is required therefore, notice be issued to the IO for the next date of hearing. Victim be also summoned through IO.

Put up for consideration on **22.07.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
18.07.2020

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI**

Bail Application No. 1431
FIR No. 134/20
PS : Anand Prabat
U/S: 307/323/324/109/11/120-B/34 & 25/27 Arms Act.
State Vs. Guddu

18.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicant/ accused.
Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Nagendra Singh, Ld. Counsel for applicant/accused.

Reply filed be taken on record.

Arguments heard.

The presence of IO is required therefore, IO be summoned along-with case file and nature of the injury on the MLC for the next date of hearing.

Put up for consideration on **24.07.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
18.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing.

Bail Application No. 1430

FIR No. 338/20

PS : Mundka

U/S: 380/457/411/34 IPC

State Vs. Himanshu

18.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State through VC.

Sh. Prateek Mehta, Ld. Counsel for applicant/accused through VC.

Reply filed be taken on record.

Ld. Counsel for applicant / accused submits that the matter has been settled between both the parties. Let the complainant be summoned to apprise the court regarding the settlement, if any for next date of hearing.

Put up for consideration on **20.07.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
18.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing.

Bail Application No. 1432

FIR No. 528/19

PS : Hari Nagar

U/S: 392/397/34 IPC

State Vs. Sakbir @ Samrat

18.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State through VC.

Sh. Mohd. Ilyas, Ld. Counsel for applicant/accused through VC.

Neither the IO is present nor any reply has been filed by the IO as yet. Let the notice be issued to the IO to file the reply on the next date of hearing.

Put up for consideration on **24.07.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
18.07.2020